

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Coram

- 1. Dr. Pramod Deo, Chairperson**
- 2. Shri R. Krishnamoorthy, Member**
- 3. Shri S. Jayaraman, Member**
- 4. Shri V.S.Verma, Member**

Petition No. 76/2006

In the matter of

Non-compliance of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of Trading Licence and other related matters) Regulations, 2004.

And in the matter of

Malaxmi Energy Trading Private Ltd., Hyderabad

ORDER

In terms of the show cause notice issued under order dated 13.2.2009, Malaxmi Energy Trading Private Ltd (hereinafter "METPL"), the licensee for inter-State trading in electricity was directed to show cause as to why penalty under Section 142 of the Electricity Act, 2003, be not imposed for non-compliance of sub-clause (f) of clause (1) of regulation 10 of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of Trading Licence and other related matters) Regulations, 2004, for its failure to submit the annual accounts for the period ending 31.3.2008, by 31.12.2008. METPL was further directed to explain as to why the licence for inter-State trading in electricity

granted to it be not revoked. Reply in this regard has been filed by METPL vide its letter dated 24.2.2009.

2. List on 21.7.2009 for further directions for a view on the show cause notice dated 13.2.2009, ibid in the light of the reply submitted.

3. METPL is further directed to explain how it meets the specified net worth requirement, latest by 17.7.2009. METPL shall also be heard on 21.7.2009 on this issue.

Sd/-	sd/-	sd/-	sd/-
(V.S.VERMA)	(S. JAYARAMAN)	(R. KRISHNAMOORTHY)	(Dr. PRAMOD DEO)
MEMBER	MEMBER	MEMBER	CHAIRPERSON

New Delhi, dated the 17th June 2009.